

ITEM NO.3

COURT NO.3

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP
No(s). 9697/2016

(Arising out of impugned final judgment and order dated 13/01/2016
in CRMM No. 1099/2016 passed by the High Court of Punjab & Haryana
at Chandigarh)

AMARJIT KAPOOR

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

CRLMP. 9697/2016(with c/delay in filing SLP)

Date : 01/06/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY
(VACATION BENCH)

For Petitioner(s)

Ms. Kawaljit Kochar, Adv.
Mr. Shreyas Mehrotra, Adv.
Ms. Vasundhra Singh, Adv.
Ms. Kusum Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay is condoned.

The Special Leave Petition is dismissed.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER